



2026:AHC:20810

HIGH COURT OF JUDICATURE AT ALLAHABAD

WRIT - A No. - 1224 of 2026

Ram Chandra And 12 Others

.....Petitioner(s)

Versus

State Of U.P. And 7 Others

.....Respondent(s)

Counsel for Petitioner(s)	:	Omkar Nath Rai
Counsel for Respondent(s)	:	C.S.C.

Court No. - 33

HON'BLE VIKAS BUDHWAR, J.

1. Sri Omkar Nath Rai, learned counsel for the writ petitioners seeks to withdraw the writ petition in so far as it relates to writ petitioner nos. 8 to 13 with liberty to file afresh before the Court having territorial jurisdiction.
2. Thus the writ petition in so far as the writ petitioner nos. 8 to 13 is dismissed as withdrawn with the aforesaid liberty.
3. Heard Sri Omkar Nath Rai, learned counsel for the writ petitioner and Sri Ankur Tandon, learned Standing Counsel for the State.
4. By means of this petition filed under Article 226 of the Constitution of India, petitioner wants direction to the respondent-competent authority to add his training period towards the qualifying satisfactory service for the purpose of additional increment which counts for 19 years.
5. It is submitted that in this regard, the petitioner has already made a representation before respondent no.2.
6. The controversy is no more res-integra, in view of the series of orders passed by this Court after judgment in the case of ***Ghanshyam Tiwari and Ors. v. State of U.P. and Ors. Writ-A No.44330 of 2012***, decided on 07.09.2012, which has come to be affirmed later on, in Special Appeal as well as the SLP against the same was dismissed.
7. Learned Standing Counsel submits that he has no objection in the event this petition stands disposed of with a direction to the respondent no.2 to look into and consider the grievance of the petitioner raised in the representation dated 04.01.2026 and pass appropriate order strictly in

accordance with law.

8. In view of the above, this petition stands **disposed of** with a direction that respondent no.2 shall consider the grievance of the petitioner raised in his representation and decide the same within a period of three months from the date of receipt of certified copy of this order.

9. Needless to add the order to be passed by the competent authority, as directed herein above, shall be reasoned and speaking one.

January 30, 2026

N.S.Rathour

(Vikas Budhwar,J.)